

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ORCHID SALON SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	Orchid Salon Services Private Limited
2	Date of incorporation of Corporate Debtor	28/03/2011
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi and Haryana
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U93020DL2011PTC216697
5	Address of the registered office and principal office (if any) of Corporate Debtor	14 B Shiv Shakti Apartments, Sector 10, Dwarka, New Delhi 110075
6	Insolvency commencement date in respect of Corporate Debtor	NCLT Order Date 12/07/2019 Communication to IRP: 29/07/2019 CIRP Commencement Date: 30/07/2019
7	Estimated date of closure of insolvency resolution process	25/01/2020
8	Name, address, email address and the registration number of the interim resolution professional	Lalit Gandhi IBBI/PA-001/P00651/2017-2018/11104
9	Address and email of the interim resolution professional, as registered with the board	27/7, East Patel Nagar, New Delhi-110008 Email: lalitgandhica@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Lalit Gandhi, C.A. C/o Seva Advisory LLP 4, Vikram Vihar Extension (Basement) Lajpat Nagar-IV, New Delhi-110024 Email: lalitgandhica@yahoo.com
11	Last date for submission of claims	12/08/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	1. NA 2. NA 3. NA
14	(a) Relevant forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Physical Address : NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Orchid Salon Services Private Limited on 30/07/2019.

The creditors of Orchid Salon Services Private Limited, are hereby called upon to submit their claims with proof on or before 12/08/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31/07/2019
Place: New Delhi

Name and Signature of Interim Resolution Professional: Lalit Gandhi